

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 109  
CP No. (IB)- 124/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**M/s Diamond Trading Co.**

**...Operational Creditor/Applicant**

**Versus**

**M/s Instamedico and IT Services Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. HARNAM SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Yash Sharma, Adv.  
For the RoC : Pooja Singh, JTA

**ORDER**

Heard Mr. Yash Sharma, Adv. appearing on behalf of the Petitioner/  
Operational Creditor. Ms. Pooja Singh, JTA appearing on behalf of the office of  
RoC submits that Respondent Company has been restored. This matter pertains  
to 2019. Due to constitution of special Bench, matter is adjourned to 07.12.2022.

Sdr

(Prasanta Kumar Mohanty)  
Technical Member

Sdr

(Harnam Singh Thakur)  
Judicial Member

November 21, 2022